



The Tamil Nadu Entertainments Tax (Special Provision) Act, 1998

Act 26 of 1998

Keyword(s):

Deemed to have come into force

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th June 1998 and is hereby published for general information :—

ACT NO. 26 OF 1998.

An Act to bring certain provisions of the Tamil Nadu Entertainments Tax (Amendment) Act, 1997 into force with retrospective effect,

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Tamil Nadu Entertainments Tax (Special Provisoin) Act, 1998. **Short title ;**

2. Notwithstanding anything contained in clause (a) of sub-section (2) of section 1 of the Tamil Nadu Entertainments Tax (Amendment) Act, 1997 (hereinafter referred to as the 1997 Act) and in the notification of the State Government in the Commercial Taxes and Religious Endowments Department, No. II (2)/CTRE/1273/97, published at page 386 in Part II—Section 2 of the *Tamil Nadu Government Gazette*, dated the 28th day of May 1997, section 3 of the 1997 Act shall be deemed to have come into force on the 1st day of April 1997.

Section 3 of Tamil Nadu Act 38 of 1997 deemed to have come into force on the 1st day of April 1997.

(By order of the Governor).

A. K. RAJAN,
Secretary to Government,
Law Department.

Tamil Nadu Act
38 of 1997.